

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 08/15 of NC-VI dated 07.08.2014

Meeting No. 08/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 07.08.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy..I.A	MFPI
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

329	Party	Meet No/Date:8/85-	Status:
Case No.:5/21/85-ALC3/2013	Name:SUPERHOUSE LTD.,	ALC3/2014 07.08.2014	
HQ File	RLA File	Lic.No/Date:0610035	Deferre
1:01/85/050/00136/AM	:06/24/040/00028/AM	153	d
14/	14/	29.11.2013	
It was decided to remind office of Textile Commissioner to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014			

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वाणिज्य विभाग/Department of Commerce
छाया रोड, नई दिल्ली
Wazirpur, Okhla, New Delhi

330	Case No.:2/21/85-ALC3/2013	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:8/85-ALC3/2014 07.08.2014	Status:
2	HQ File :01/85/050/00133/AM 14/	RLA File :03/94/040/00709/AM 14/	Lic.No/Date:0310761 849 13.12.2013	Deferre d
It was decided to remind MSME (Hosiery) to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014				

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331	Case No.:2/23/85-ALC3/2013	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:8/85-ALC3/2014 07.08.2014	Status:
3	HQ File :01/85/050/00146/A M14/	RLA File :08/24/040/00373/A M13/	Lic.No/Date:0810117 880 28.01.2013	Withdra wn
RA Ahmedabad vide their e mail dated 31.7.2014 informed that the said Authorisation is issued on repeat basis in terms of para 4.7.1 of HBP -Vol-I as per the minutes of NC meeting no 13 dated 23.8.2012. Committee decided to withdraw the case from the agenda.				

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332	Case No.:11/17/85-ALC3/2013	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:8/85-ALC3/2014 07.08.2014	Status:
4	HQ File :01/85/050/00114/AM 14/	RLA File :03/94/040/00466/AM 14/	Lic.No/Date:0310747 760 30.08.2013	Deferre d
It was decided to remind MSME (Chemical division) to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014				

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333 Case No.:7/2/85- ALC3/2014	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
5 HQ :01/85/050/00011/AM 15/	File RLA :03/94/040/00996/AM 14/	Lic.No/Date:0310770 163 11.02.2014	Deferre d
It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014			

334 Case No.:2/17/85- ALC3/2013	Party Name:SHREE RENUKA SUGARS LTD.,	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
6 HQ :01/85/050/00105/AM 14/	File RLA :07/24/040/00206/AM 14/	Lic.No/Date:0710098 336 17.09.2013	Deferre d
It was decided to remind Directorate of sugar from Chairman to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014			

335 Case No.:2/25/85- ALC3/2013	Party Name:K.L.F. NIRMAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
7 HQ :01/85/050/00161/AM 14/	File RLA :10/24/040/00012/AM 14/	Lic.No/Date:1010057 220 05.03.2014	Decide d
The case was discussed in the meeting and reply furnished by RA cochin vide their letter no 10/24/040/00012/AM 14 dated 30.4.2014 was noted .It was decided that RA may be told that norms fixed under para 4.4.2 of HBP Vol -I cannot be repeated . RA may take further necessary action in regard to Advance Authorisation issued wrongly.			

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336	Party Name: Bhansali Trading Corpn Kothari Gems	Meet No/Date: 8/85-ALC3/2014 07.08.2014	Status: Deferred
8 HQ :01/85/162/176/AM13	File Fixation of wastage norms for export product "Cut & Polished Coloured Gem Stones & Silver Studded Jewellery".		
It was decided to remind MSME (G&C) to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014			

337 Case No.: 4/20/85-ALC3/2013	Party Name: DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date: 8/85-ALC3/2014 07.08.2014	Status:
9 HQ :01/85/050/00123/AM14/	File RLA :05/23/040/00283/AM14/	File Lic.No/Date: 0510370133 01.11.2013	Deferred
It was decided to remind Directorate of sugar from Chairman to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014			

338 Case No.: 8/2/85-ALC3/2014	Party Name: AL KABEER EXPORTS PVT. LTD	Meet No/Date: 8/85-ALC3/2014 07.08.2014	Status:
10 HQ :01/85/050/00012/A M15/	File RLA :03/94/040/00977/A M14/	File Lic.No/Date: 0310770235 11.02.2014	Deferred
It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 11.9.2014			

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339	Party Name:OLAM	Meet No/Date:8/85-	Status:
Case No.:8/24/85-ALC3/2013	AGRO INDIA LIMITED	ALC3/2014	
07.08.2014			
1 HQ File	RLA File	Lic.No/Date:0510374	Deferre
1 :01/85/050/00154/A	:05/24/040/00318/A	423	d
M14/	M14/	24.12.2013	
It was decided to issue final reminder to the firm to furnish their reply . The case was deferred and to be placed before the committee on 11.9.2014			

340	Party Name:OLAM	Meet No/Date:8/85-	Status:
Case No.:5/17/85-ALC3/2013	AGRO INDIA LIMITED	ALC3/2014	
07.08.2014			
1 HQ File	RLA File	Lic.No/Date:0510366	Deferre
2 :01/85/050/00108/A	:05/24/040/00174/A	200	d
M14/	M14/	19.09.2013	
It was decided to issue final reminder to the firm to furnish their reply . The case was deferred and to be placed before the committee on 11.9.2014			

341	Party Name:R.H.INTERNATI	Meet No/Date:8/85-	Status:
Case No.:4/1/85-ALC3/2014	ONAL	ALC3/2014	
07.08.2014			
1 HQ File	RLA File	Lic.No/Date:291002	Deferr
3 :01/85/050/00003/A	:29/24/040/00012/AM14/	4349	ed
M15/		10.03.2014	
It was decided to remind MSME (Mechanical) to expedite their comments. The case was deferred and to be placed before the committee on 11.9.2014			

342	Party Name:APIS	Meet No/Date:8/85-	Status:
Case No.:4/17/85-ALC3/2013	INDIA LIMITED	ALC3/2014	
07.08.2014			
1 HQ File	RLA File	Lic.No/Date:0510366	Deferre
4 :01/85/050/00107/A	:05/23/040/00259/A	709	d
M14/	M14/	25.09.2013	
It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on			

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1 5	343 Case No.:12/24/85- ALC3/2013	Party Name:INDO PHYTOCHEM PHARMACEUTICA LS	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/050/00158/A M14/	RLA File :05/23/040/00340/A M14/	Lic.No/Date:0510371 158 18.11.2013	Deferre d
It was decided to remind Department of Pharmaceuticals to expedite their comments . The case was deferred and to be placed before the committee on				

1 6	344 Case No.:5/10/85- ALC3/2013	Party Name:GOYAL INDIA	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/050/00063/AM 14/	RLA File :29/24/040/00002/A M14/	Lic.No/Date:291002 1967 19.07.2013	Approv ed
Committee decided to approve ad-hoc norms as per the comments furnished by MSME (Mechanical division) vide their U.O Note No. 30(74) / 13 ME dated 2.5.2014 and their e mail dated 1.8.2014 as under :-				
1 6	Export Item	Qty.	Import Item	Qty.
	Oil Lamp / Pillar Holder with single twin wick Burner (10000Pcs)	30096.00 Nos,	Double E (Twin wick Burner)	30096.00 Nos (Net to Net with Accountability clause)
	2. Oil Lamp / Pillar Holder with two twin wick Burner (5000Pcs)			
	3.Twin wick Burner (10096 Pcs)			
RA may take consequential action as per policy / procedure.				

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 जून. महाविद्यालय, दिल्ली

20	348	REF. FROM COMMISSIONER OF CUSTOMS (IMPORT), RAIGAD	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status: Deferred
	HQ :01/85/162/104/AM14	File Clarification with respect to use of Saffron as 'Food Flavor' in the manufacturer of Biscuits and Confectionary product-Reg.		
	Committee noted the written comments furnished by MFPI vide their letter no. 4 (20) / 2013 -DGFT dated 11.7.2014 . MFPI was requested to suggest definite quantity of Saffron to be allowed in manufacturing of Biscuits and confectionery products. The case was deferred and to be placed before the committee on 11.9.2014			

21	349	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ :01/85/050/00168/A M14/	File RLA :10/24/040/00065/A M14/	Lic.No/Date:1010056 650 27.01.2014	Deferre d
	Committee considered the case and noted the recommendation furnished by MFPI vide their O.M No. 88/ DGFT/2011 dated 11.7.2014 . It was decided to call for the specification of import item "Sauce "and its ingredients. The case was deferred and to be placed before the committee on 11.9.2014			

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2	351 Case No.:1/21/85- ALC3/2013	Party Name:ELITE GREEN PVT. LTD.	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/050/00132/A M14/	RLA File :08/24/040/00323/A M14/	Lic.No/Date:0810125 777 18.10.2013	Deferre d
3	It was noted that import item is comes under chapter 8 of ITC (HS) which is not permitted under para 4.7 of HBP Vol-I . In this matter RA Ahmedabad was requested to clarify why Advance Authorisation was issued and despite several reminders no reply received so for. Committee decided to remind Jt. DGFT (Ahmedabad) from Chairman. The case was deferred and to be placed before the committee on 11.9.2014			

2	352	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/50/153/AM1 2/	RLA File :05/24/40/275/AM1 2	Lic.No/Date:051030869 3 21.11.2011	Deferre d
4	Correction in the quantity of export Item.			
	It was noted that comments sought from MFPI have not been received despite several reminders and the case is badly delayed . MFPI representative was requested in the meeting to expedite comments.			

2	353 Case No.:10/24/85- ALC3/2013	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/050/00156/A M14/	RLA File :02/24/040/00182/A M14/	Lic.No/Date:0210199 604 03.02.2014	Deferre d
5	It was noted that clarification sought from Applicant and Tea Board vide e mail dated 1.5.2014 and 17.7.2014 has not been received . Committee decided to again remind Tea Board and applicant to furnish their reply. The case was deferred and to be placed before the committee on 11.9.2014			

354	Party Name:SONIC	Meet No/Date:8/85-	Status:
Case No.:3/17/85-ALC3/2013	BIOCHEM EXTRACTIONS LTD.,	ALC3/2014 07.08.2014	
HQ File :01/85/050/00106/A M14/	RLA File :56/24/040/00018/A M14/	Lic.No/Date:5610002 767 03.09.2013	Deferre d
2 6	Committee noted the comments furnished by MFPI Vide O.M No.17/DGFT/2011 dated 01.8.2014 .It was clarified by the representative of MFPI that the export is not a soya extraction. However it is necessary to know the protein content in import item no 1 and that in the export product, so as to ensure accountability . Further the item of export needs to be described as soya protein in place of vegetable protein . Accordingly committee decided to request MFPI representative to revisit the comments. The case was deferred and to be placed before the committee on 11.9.2014		

355	Party Name:ICON	Meet No/Date:8/85-	Status:
	DESIGNS	ALC3/2014 07.08.2014	
HQ File :01/85/162/153/AM1 2	RLA File :06/24/40/002/AM1 2	Lic.No/Date:061002157 4 13.04.2011	Deferre d
2 7	It was noted that Comments furnished by MSME (Mechanical division) vide their letter DC(MSME)UO Note no 30 (104) 2011 –ME dated 9.4.14 do not cover all the import items applied for . Committee decided that clarification may be sought as to whether is norms to be fixed only for 3 items recommended. Secondly the norms were recommended in their O.M. dated is 9.4.2014 not 28.12.2011 ,accordingly it need to be clarified. The case was deferred and to be placed before the committee on 11.9.2014		

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28	356 Case No.:5/1/85- ALC3/2014	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ :01/85/050/00004/A M15/	File RLA :13/24/040/00049/A M14/	File Lic.No/Date:1310046 158 19.02.2014	Deferre d
It was decided that information furnished by the firm vide e mail dated 5.8.2014 may be forwarded to MSME (G&C) for their comments. The case was deferred and to be placed before the committee on 11.9.2014				

29	357 Case No.:4/14/85- ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ :01/85/050/00088/A M14/	File RLA :10/24/040/00032/A M14/	File Lic.No/Date:1010054 362 08.08.2013	Deferre d
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 11.9.2014				

30	358 Case No.:2/1/85- ALC3/2014	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ :01/85/050/00001/A M15/	File RLA :10/24/040/00086/A M14/	File Lic.No/Date:1010057 373 19.03.2014	Deferre d
It was noted that comments furnished by MPEDA vide their letter No. 11 (7) 2010-11/ MS –HO / 23.5.2014 based on central Institute of Fisheries Technology (CIFT) Cochin . MPEDA may be requested to forward the opinion CIFT to NC . Simultaneously MSME (Food) may be requested to furnish their comments. The case was deferred and to be placed before the committee on 11.9.2014				

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3 1	359 Case No.:2/6/85- ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/050/00030/A M15/	RLA File :56/24/040/00052/A M14/	Lic.No/Date:561000 3929 25.03.2014	Withdra wn
	Firm vide their e mail dated 4.8.2014 informed that the said Authorisation has been surrendered to RA (Indore) and RA Indore cancelled the same on 30.7.2014. Hence committee decided to withdraw the case.			

32	360	REF. FROM JDG(JAIKANT SINGH)/REVIEW OF NORMS	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/162/029/AM14			Deferred
	Review of SION 1. E-1 for Assorted Confectionery (with Sugar). 2. E-131 for Assorted Confectionery (Sugar free) (earlier E-1(A) 3. E-5 for Biscuits. 4. E-126 for Vegetable Pickles in Oil/Mixed Pickles in Oil, 5. E-129 for Instant Fruit Juice Powder/Crystals (with Sugar) E-130 for Instant Fruit Juice Powder/Crystals (Sugar free)(earlier A-129(A) It was decided to remind MFPI to expedite their comments urgently and case to be placed before the next norms committee meeting to be held on 21.8.2014.			

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33	361 Case No.:2/6/85- ALC3/2014	Party Name:WESTERN INDIA CASHEW CO. PVT. LTD	Meet No/Date:8/85- ALC3/2014 07.08.2014	Status:
	HQ File :01/85/161/ /AM15	RLA :32/24/40/148/AM14	File	Deferred
	Request for consideration of application filed at RA Coimbatore under 4.7 into 4.4.2 of HBP, Vol.I			
	It was decided to call for following information from the firm 1.Manufacturing process 2. Stage wise Oil absorption and moisture loss. 3. Quantity of salt used in the processing activity. The case was deferred and to be placed before the committee on 11.9.2014			

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